

(4) The designated depository participant shall maintain the relevant true and fair records, books of accounts, and documents including the physical or electronic records relating to registration of foreign venture capital investors.

(5) The designated depository participant shall intimate to the Board in writing the location where such books, records and documents shall be maintained.

(6) Subject to the provisions of any other law for the time being in force, every designated depository participant shall preserve the books of accounts, physical or electronic records and documents specified in this regulation at all times.”

XIII. The First Schedule and the Second Schedule shall be substituted with the following, namely,-

**“FIRST SCHEDULE  
PART A**

**FORM A**

**Securities and Exchange Board of India  
(Foreign Venture Capital Investors) Regulations, 2000**

[See regulation 3(2)]

**Application Form for Grant of Certificate of Registration  
as Foreign Venture Capital Investor (FVCI)**

**1. Name of the applicant:**

(Full expanded name to be mentioned as appearing in proof of identity/ address documents, the name should be provided without any abbreviations)

--

**2. Have you ever been known by any other name? Yes/No**

Is yes, please give the other name

--

**3. Date of Incorporation/ Establishment/Formation (DD/MM/YYYY)**

	Particulars	Date (DD/MM/YYYY)
a)	Date of Incorporation / Establishment/Formation	
b)	Date of Commencement of Business	

**4. Place and Country of Incorporation/ Establishment/ Formation:**

	Particulars	Details
a)	Place	
b)	Country	
c)	ISD Country Code	

**5. Legal form of the applicant and the law under which it is incorporated, established or registered:**

--

**6. Legal Entity Identifier & Tax Residency Certificate details:**

	Particulars	Details
a)	Legal Entity Identifier (LEI), if applicable	
b)	Tax Residency Certificate (TRC) No.	
c)	Country of Tax Residency	

+ Add (Add rows at b) and c) in case of Multiple Tax Residency details)

**7. Address & Communication Details****7.1. Registered Address of the Applicant:**

Flat/ Room/ Door/ Block No.	
Name of Premises/Building/ village	
Road/ Street/Lane/ Post Office	
Area/ Locality/ Taluka/ Sub-Division	
Town/ City/ District	
State/Union Territory	
Pin Code/ Zip Code	
Country	

**7.2. Office Address of the Applicant**

(If applicant has an office in India also, please provide separate entry for the same):

Flat/ Room/ Door/ Block No.	
Name of Premises/Building/ village	
Road/ Street/Lane/ Post Office	
Area/ Locality/ Taluka/ Sub-Division	
Town/ City/ District	
State/Union Territory	
Pin Code/ Zip Code	
Country	

**7.3. Address of Communication/Correspondence –**

(Please tick as applicable)

	Registered address	Office address (foreign)	Office address (India)
--	--------------------	--------------------------	------------------------

**7.4. Contact Details:**

S.No	Particulars	Registered address			Office address		
		Country Code	Area/STD Code	Number	Country Code	Area/STD Code	Number
1.	Telephone Number						
2.	Fax Number						
3.	Mobile Number						
4.	Email ID						
5.	Website						

**8. Information pertaining to Investment Manager:**

Name of entity			
Type of entity			
Country			
Telephone no /Mobile no		Fax No.	
E-mail id			

**9. Information pertaining to the Compliance officer:**

Name			
Job Title			
Telephone no		Fax No.	
E-mail id			

**10. Information regarding Ultimate Beneficial Owner (End Natural Person):**

10.1. Individual Custodian/ Designated Depository Participant (DDPs) may seek additional documentation/ownership details at a lower threshold than prescribed, based on their independent evaluation and risk classification of the respective FVCI applicants on the basis of multiple parameters such as home jurisdiction, type of entity, nature of business etc.

We declare that there is no natural person/individual who are ultimately holding > \_\_\_% beneficial ownership directly/indirectly into the entity as well as on controlling basis for companies, Trust & General Partner / Limited Partnership structure. We therefore provide details of the senior managing

official of the FVCI as under. The list of beneficial owners as per materiality threshold for controlling ownership interest and / or on control basis is provided as under:

- The list of beneficial owners as per materiality threshold for controlling ownership interest and / or on control basis is provided as under:

S. No	Name & Address of the Beneficial Owner (Natural Person)	Date of Birth	Tax Residency Jurisdiction	Nationality	Whether acting alone or together, or through one or more natural person as group with their name & address	Beneficial Owner (BO) Group Percentage Shareholding / Capital/Profit Ownership in the FVCIs	Tax Residency Number/ Social Security Number/ Passport Number of BO/ any other Government issued identity document number (example Driving Licence)  [Please provide any]
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)

10.2. Does it have few persons or persons of the same family holding beneficial ownership and control?

Yes /No

### 11. Income details

	Particulars	Details																																
a)	Source of Income:	Please select the most appropriate: <ol style="list-style-type: none"> <li>1) Capital Gains</li> <li>2) Income from Business/ Profession</li> <li>3) No Income</li> <li>4) Income from other Sources</li> <li>5) Income from House Property</li> </ol>																																
b)	Code for Business / Profession	<table border="1"> <thead> <tr> <th>Code</th> <th>Business/Profession</th> <th>Code</th> <th>Business profession</th> </tr> </thead> <tbody> <tr> <td>01</td> <td>Medical Profession and Business</td> <td>11</td> <td>Films, TV and such other entertainment</td> </tr> <tr> <td>02</td> <td>Engineering</td> <td>12</td> <td>Information Technology</td> </tr> <tr> <td>03</td> <td>Architecture</td> <td>13</td> <td>Builders and Developers</td> </tr> <tr> <td>04</td> <td>Chartered Accountant/ Accountancy</td> <td>14</td> <td>Members of Stock Exchange, Share Brokers and Sub-Brokers</td> </tr> <tr> <td>05</td> <td>Interior Decoration</td> <td>15</td> <td>Performing Arts and Yatra</td> </tr> <tr> <td>06</td> <td>Technical Consultancy</td> <td>16</td> <td>Operation of Ships, Hovercraft, Aircrafts or Helicopters</td> </tr> <tr> <td>07</td> <td>Company Secretary</td> <td>17</td> <td>Plying Taxis, Lorries, Trucks, Buses or other Commercial Vehicles</td> </tr> </tbody> </table>	Code	Business/Profession	Code	Business profession	01	Medical Profession and Business	11	Films, TV and such other entertainment	02	Engineering	12	Information Technology	03	Architecture	13	Builders and Developers	04	Chartered Accountant/ Accountancy	14	Members of Stock Exchange, Share Brokers and Sub-Brokers	05	Interior Decoration	15	Performing Arts and Yatra	06	Technical Consultancy	16	Operation of Ships, Hovercraft, Aircrafts or Helicopters	07	Company Secretary	17	Plying Taxis, Lorries, Trucks, Buses or other Commercial Vehicles
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		08	Legal Practitioner and Solicitors	18	Ownership of Horses or Jockeys
		09	Government Contractors	19	Cinema Halls and Other Theatres
		10	Insurance Agency	20	Others
c)	Gross Annual Income (in INR)				
d)	Net worth (Asset less liabilities) (in INR):	as on <u>dd/mm/yyyy</u>			

**12. Type of applicant:**

Please select the most appropriate category.

Investment company, investment trust, investment partnership, pension fund, mutual fund, endowment fund, university fund, charitable institution or asset management company, investment manager or investment management company; any other investment vehicle incorporated or established outside India or any other entity incorporated or established outside India

**If any other entity or investment vehicle, please give details:**

--

**13. Type of entity:**

Please select one of the below options:

- 1) Private Company (R)
- 2) Public Company (U)
- 3) Body Corporate (D)
- 4) Financial Institution (S)
- 5) Non-Government Organisation (N)
- 6) Charitable Organisation (C)

**14. Documents submitted as Proof of Identity (POI) and Proof of Address (POA) for KYC:**

	Particulars	Details
a)	Proof of identity (POI)	
b)	Proof of Address (POA)	

**15. Whether the applicant or the applicant's authorized signatories/ Promoters/ Partners/ Trustees/ Whole Time Directors/Office bearer is**

- a) A politically exposed person Yes/No
- b) Related to a politically exposed person Yes/No

**16. Whether the applicant has provided with valid self-certification/ Foreign Account Tax Compliance Act (FATCA) / Common Reporting Standard (CRS) declaration form?**

Yes /Not applicable

**17. Details of Regulatory authority by which the applicant is regulated (If applicable)**

Name			
Country		Web-site	
Registration Number/Code with regulator, if any			
Category / Capacity in which the applicant is Regulated			

**18. Whether the applicant is coming through Global Custodian? Yes/No**

If yes, please provide name of Global custodian	
Name of Regulator	
Country of Regulator	
Registration Number/ code with regulator, if any	
Address	

**19. Details of the designated depository participant, custodian and Depository Participant:****a) Details of Designated Depository Participant**

Name of the Designated Depository Participant	
SEBI Registration number for DDP/Custodian	

**b) Details of Custodian**

Name of the Custodian	
SEBI Registration number for Custodian	

**c) Details of Depository Participant**

Name of the Depository Participant	
SEBI Registration number for Depository Participant	

**20. Details of the designated bank**

Name of the Bank and Branch	
Address	

**21. Details of Prior association with Indian securities market**

Whether the applicant is/was anytime associated with Indian securities market in any capacity? Yes/No

Name of the Entity	Registered/ associated as	SEBI Registration No. (if applicable)	Period of registration

## 22. Whether the applicant already holds Permanent Account Number (PAN)?

Yes/No

If yes, please mention PAN: -----

## 23. Disciplinary History

Whether there has been any instance of violation or non-adherence to the securities laws, code of ethics/conduct, code of business rules, for which the applicant or its parent/holding company or associate/or promoter/investment manager may have been subjected to criminal liability or suspended from carrying out its operations or the registration, has been revoked, temporarily or permanently or any regulatory actions that have resulted in temporary or permanent suspension of investment related operations in jurisdiction where the applicant is operating and has a bearing on obtaining FVCI registration for investing in India?

Yes/No

If yes, please mention details briefly in below box. For more details, enclose Annexure.


## Declaration and Undertaking:

We \_\_\_\_\_, the applicant, in the capacity of \_\_\_\_\_, do hereby declare that what is stated in the aforesaid application form (including the enclosed documents/annexures) is complete and true to the best of our information and belief. We undertake to inform you of any changes therein, immediately. In case any of the above information is found to be false or untrue or misleading or misrepresenting, we are aware that we may be held liable for it. We hereby apply for registration as Foreign Venture Capital Investor ("FVCI") in accordance with the Securities and Exchange Board of India (Foreign Venture Capital Investor) Regulations, 2000. Further, we have read and understood the Securities and Exchange Board of India (Foreign Venture Capital Investor) Regulations, 2000, circulars issued thereunder, its operating guidelines, reply to frequently asked questions on FVCI regime provided by the Board and shall abide with any other terms and conditions specified by the Board from time to time. We hereby declare that we fulfil the eligibility criteria under the Securities and Exchange Board of India (Foreign Venture Capital Investor) Regulations, 2000 and we are eligible to register as a FVCI.

Place: ----- Date: -----

For and on behalf of applicant (Name of the applicant)

Signature of Authorized Signatory	
Name of signatory	
Designation	
Date	Dd/mm/yyyy

**ANNEXURE TO APPLICATION FORM****A: Declaration & Undertaking:**

- 1) We have read and understood the extant Indian laws, rules, regulations including Securities and Exchange Board of India (Foreign Venture Capital Investors) Regulations, 2000, Foreign Exchange Management Act, 1999 (Act No. 42 of 1999) and rules & regulations made thereunder, Depository and Depository Participants Regulations, circulars, guidelines issued therein and shall in relation to our activities as FVCI, at all times, comply with and subject ourselves to any other terms and conditions specified by the Board, Reserve Bank of India (RBI), Depository or any other regulators from time to time.
- 2) We undertake to provide additional information/documents (including KYC documents exempted by the Securities and Exchange Board of India and Reserve Bank of India)/ declarations and undertakings as may be required by you/demand from any regulator/law enforcement agency/exchange without delay to ensure compliance with the Prevention of Money Laundering Act, 2002 (Act No. 15 of 2003) and rules and regulations prescribed thereunder, FATF standards and circulars issued from time to time by the Board, RBI or any other regulators in compliance with said requirement.
- 3) We undertake to abide by operational instructions/ directives as may be issued by Securities and Exchange Board of India, Reserve Bank of India or any other authority from time to time under provisions of the Act or any other applicable law.
- 4) We authorize custodian to operate the account through Power of Attorney (PoA) and not to receive credits automatically into our account.
- 5) We authorize custodian to send statement of account in electronic form and we will ensure the confidentiality of the password of the email, as applicable
- 6) We authorize custodian to maintain appropriate house account details on depository platforms for the purpose of collection of monetary corporate benefits and any other similar activities on our behalf.

**B: Additional information**

1. **If segregated portfolio is maintained for each sub-funds or share classes/ equivalent structures of the applicant, names of such sub-funds or share classes/ equivalent structures that intend to invest in India.**

Sr. No.	Name of sub-funds or share classes/ equivalent structures that intend to invest in India

(BO declaration at point 10 of application form is required for each fund/sub-fund/share class/equivalent structure that invests in India)

2. **Bank or subsidiary of bank declaration**

- We are not a bank or a subsidiary of a bank
- We are a bank or a subsidiary of a bank and we/ group companies have a branch office or representative office in India

Name of entity

- We are a bank or a subsidiary of a bank and we/group companies do not have any branch office or representative office in India



**3. Does FVCI wish KRAs to seek consent prior to permitting any intermediary to download their KYC information?**

Yes/No

If Yes, please provide below information

Name of authorized representative of FVCI (optional)	
Email id 1 (Mandatory) :	
Email id 2 (Optional) :	
Email id 3 (Optional) :	
Mobile number (optional):	

**4. Information in respect of Authorized signatories to Form/ senior management of FVCI applicant**

Sr. No.	Name	Relationship with Applicant (i.e. promoters, directors, Signatory etc.)	PAN (if applicable)	Nationality /Country of Residence	Date of Birth (DD/MM/Y YY)	Residential/ Registered Address	Any Government issued identity document number (example driving license)
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
1.							

**5. Information regarding Intermediate Material Shareholder/ Owner Entity**

(For determining Beneficial owner details as per circular issued by the Board from time to time)

**a) Details on the basis of ownership or entitlement:**

We declare that there is no entity holding  $\geq$  \_\_% of ownership/ entitlement through shares/units, economic benefit participation etc. including cumulative direct / indirect holding held through single or multiple entities.

**OR**

Details of entities holding  $\geq$  \_\_\_\_\_% of ownership/ entitlement through shares/units, economic benefit participation etc. including cumulative direct / indirect holding held through single or multiple entities are provided as under:

Name of Beneficial owner	Direct / Indirect Stake	Names of the entity(ies) through which the stake in the FVCI is held indirectly	Country of Incorporation / Nationality	Percentage stake held in the applicant	Individual /Non-Individual

**b) Beneficial Ownership by Control:**

We declare that there is no entity who controls through means like voting rights, agreements, arrangements, etc.

**OR**

Details of controlling entity is provided as under:

Name of Beneficial owner	Method of Control (Give Details including names of the intermediate structures, if any, through which control is exercised )	Country of Incorporation / Nationality	Percentage control on the applicant, if applicable	Individual/Non-Individual

**Date:**

Name of Applicant:

(Signature block for Applicant)

Signature(s) of Authorised Person(s)

**PART B**

**SECURITIES AND EXCHANGE BOARD OF INDIA (FOREIGN VENTURE CAPITAL INVESTORS)  
REGULATIONS, 2000**

[See regulation 3(2)]

**CERTIFICATE OF REGISTRATION**

- I.** In exercise of the powers conferred by sub-section (1A) of section 12 of the Securities and Exchange Board of India Act, 1992 (the “Act”), read with the regulations made thereunder the Board hereby grants a certificate of registration to \_\_\_\_\_ as a foreign venture capital investor, subject to the conditions specified in the Act and in the regulations made thereunder.
- II.** The Registration Number for the foreign venture capital investor is .../.../.../.../....
- III.** The address of the foreign venture capital investor is \_\_\_\_\_
- IV.** This certificate shall be valid till it is suspended, cancelled or surrendered in accordance with the Securities and Exchange Board of India (Foreign Venture Capital Investors) Regulations, 2000.

Date:

Place:

By Order

Signature

Name and Designation of the Authorized Signatory of  
Designated depository participant

**Issued on behalf of Securities and Exchange Board of India**

**SECOND SCHEDULE****PAYMENT OF FEES APPLICABLE TO FOREIGN VENTURE CAPITAL INVESTOR**

[See regulation 3(3), regulation 7(3) and regulation 9]

**Registration Fee**

- (1) Foreign venture capital investor shall pay registration fees of \$2500 or any other amount specified by the Board from time to time, at the time of submission of the Form to the designated depository participant.

**Renewal Fee**

- (2) Foreign venture capital investor shall pay renewal fees of \$100 for every block of five years, to keep the registration in force.
- (3) The designated depository participants of the respective foreign venture capital investors shall collect the renewal fees in advance for every block of five years, from the beginning of the sixth year from the date of registration, from all the foreign venture capital investors registered by it, and remit the fees to the Board in the manner specified by the Board from time to time.
- (4) International or multilateral agency such as World Bank and other institutions, established outside India for providing aid, which have been granted privileges and immunities from payment of tax and duties by the Central Government shall be exempted from the payment of registration or renewal fees.

**Late Fee**

- (5) If a foreign venture capital investor fails to pay the renewal fees within the specified due date and has cash or security in India, such foreign venture capital investor shall pay the renewal fee as specified above, along with a late fee equal to \$5 per day for each day of delay in payment of renewal fee and the late fee shall be subject to maximum of \$150.
- (6) Every designated depository participant shall remit the fees collected from the foreign venture capital investors during the immediate preceding month, to the Board, by 5th working day of every month, along with the details in the format, as may be specified from time to time.”

BABITHA RAYUDU, Executive Director

[ADVT.-III/4/Exy./463/2024-25]

**Footnote:**

(1) Securities and Exchange Board of India (Foreign Venture Capital Investors) Regulations, 2000, the Principal Regulations, were published in the Gazette of India on September 15, 2000 vide S.O. No.832 (E).

(2) The Securities and Exchange Board of India (Foreign Venture Capital Investors) Regulations, 2000 were subsequently amended: –

- (a) on June 7, 2001 by the Securities and Exchange Board of India (Foreign Venture Capital Investors) (Amendment) Regulations, 2001 vide S.O. No. 501(E);
- (b) on September 27, 2002 by the Securities and Exchange Board of India (Procedure for Holding Enquiry by Enquiry Officer and Imposing Penalty) Regulations, 2002 vide S.O. No. 1045 (E);
- (c) on March 10, 2004 by the Securities and Exchange Board of India (Criteria for Fit and Proper Person) Regulations, 2004 vide S.O. No. 398(E);
- (d) on April 5, 2004 by the Securities and Exchange Board of India (Foreign Venture Capital Investors) (Amendment) Regulations, 2004 vide S.O. No. 469(E);

- (e) on September 4, 2006 by the Securities and Exchange Board of India (Foreign Venture Capital Investors) (Amendment) Regulations, 2006 vide S.O. 1443 (E);
- (f) on May 26, 2008 by the Securities and Exchange Board of India (Intermediaries) Regulations, 2008 vide No. LAD-NRO/GN/2008/11/126538;
- (g) on June 29, 2009 by the Securities and Exchange Board of India (Payment of Fees) (Amendment) Regulations, 2009, vide No. LAD-NRO/GN/2009-10/11/167759;
- (h) on December 21, 2010 by the Securities and Exchange Board of India (Foreign Venture Capital Investors) (Amendment) Regulations, 2010, vide No. LAD-NRO/GN/ 2010-11/22/30364;
- (i) on May 21, 2012 by the Securities and Exchange Board of India (Alternative Investment Funds) Regulations, 2012, vide No. LAD-NRO/GN/2012-13/04/11262;
- (j) on December 30, 2014 by the Securities and Exchange Board of India (Foreign Venture Capital Investors) (Amendment) Regulations, 2014, vide No. LAD-NRO/GN/2014-15/20/1972;
- (k) on March 6, 2017 by the Securities and Exchange Board of India (Payment of Fees and Mode of Payment) (Amendment) Regulations, 2017, vide No. SEBI/LAD/NRO/GN/2016-17/037;
- (l) on April 17, 2020 by the Securities and Exchange Board of India (Regulatory Sandbox) (Amendment) Regulations, 2020 vide No. SEBI/LAD-NRO/GN/2020/10;
- (m) on August 3, 2021 by the Securities and Exchange Board of India (Regulatory Sandbox) (Amendment) Regulations, 2021 vide No. SEBI/LAD-NRO/GN/2021/30;
- (n) on November 9, 2022 by the Securities and Exchange Board of India (Payment of Fees) (Amendment) Regulations, 2022, vide No. SEBI/LAD-NRO/GN/2022/99; and
- (o) on February 7, 2023 by the Securities and Exchange Board of India (Payment of Fees and Mode of Payment) (Amendment) Regulations, 2023, vide No. SEBI/LAD-NRO/GN/2023/121.